

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF M/s. SUPRIYA PHARMACEUTICALS LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s. SUPRIYA PHARMACEUTICALS LIMITED
2.	Date of incorporation of corporate debtor	24/07/1985
3.	Authority under which corporate debtor is incorporated / registered	RoC-Jaipur
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U01100RJ1985PLC003363
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: KHEsRA NO 238/13 AMBIT EDUCATION LLP GRAM THADA, TEHSIL TIZARA BHIWADI Alwar RJ 301019 IN Other Address: 810, Arunachalam Building,19, Barakhamba Road, New Delhi – 11001
6.	Insolvency commencement date in respect of corporate debtor	22-03-2023 (Date of Order) and 27-03-203 (Date of Order Received)
7.	Estimated date of closure of insolvency resolution process	18-09-2023 (180 days from the insolvency commencement date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	SANJEET KUMAR SHARMA IBBI/IPA 001/IP-P01132/2018-19/11827 AFA No. AA1/11827/02/181223/105158
9.	Address and e-mail of the interim resolution professional, as registered with the Board	BE 149, Street No 5, Hari Nagar, Delhi-110064 Email: sansharma1975@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	BE 149, Street No 5, Hari Nagar, Delhi-110064 Email: cirp.supriyapharmaceuticals@gmail.com
11.	Last date for submission of claims	10-04-2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) NIL
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	----- NA -----
14.	(a) Relevant Forms:- (b) Details of authorized representatives are available at:	(a) Web Link:- https://ibbi.gov.in/en/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s. SUPRIYA PHARMACEUTICALS LIMITED on 22-03-2023.

The creditors of M/s. SUPRIYA PHARMACEUTICALS LIMITED, are hereby called upon to submit their claims with proof on or before 10-04-2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12 (Not Applicable), shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NIL] in Form CA (Not Applicable).

Submission of false or misleading proofs of claim shall attract penalties.

-Sd-



Sanjeet Kumar
 Mr. Sanjeet Kumar Sharma
 Interim Resolution Professional

For M/s SUPRIYA PHARMACEUTICALS LIMITED

Regn No:-IBBI/IPA 001/IP-P01132/2018-19/11827

AFA No. AA1/11827/02/181223/105158

Date: 28-03-2023

Place: New Delhi